

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No.T.A.33 of 1997  
(C.O.11038-W/1985)

Date of Order : 12.1.1998

Present : Hon'ble Dr.B.C.Sarma, Administrative Member.  
Hon'ble Mr.D.Purkayastha, Judicial Member.

PIJUS KANTI ROY & ORS.

Vs.

UNION OF INDIA & ORS.  
(DEFENCE)

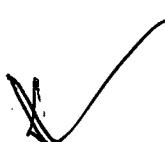
For the applicants : None

For the respondents : Mrs.Uma Sanyal, counsel.

ORDER

Reply filed today. When the matter was taken up for hearing at 3.32 p.m., none appeared for the applicants. None of the applicants was also present. We find that after the matter was transferred from the High Court to this Tribunal, notice was served by registered post to both the parties, intimating the date of hearing of the case. But in spite of that none appears on behalf of the applicants today and also on two consecutive <sup>earlier</sup> occasions also. We are thus satisfied that the applicants are no longer interested in prosecuting the matter.

2. The application is dismissed for default. No order is passed as to costs.
3. Mrs.Uma Sanyal is present on behalf of the respondents.

  
(D.Purkayastha)  
Judicial Member

  
(B.C.Sarma)  
Administrative Member